

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4224
ANSWERED ON:06.09.2012
ENCROACHMENT OVER WAKF PROPERTY
Mahto Shri Baidyanath Prasad

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Cantonment Boards are occupying the lands of Wakf;
- (b) if so, the details thereof; and
- (c) the details of the agreement of the said Boards with the Wakf board along with the steps being taken for permanent solution of the said matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (c): Wakf Boards in the States are established by the respective State Governments under the Wakf Act, 1995. Under the Act, the general superintendence of all the wakfs in a State vests in the Wakf Board and it is the duty of the Board to ensure that the wakfs under its superintendence are properly maintained, controlled and administered. As per the Act, the Chief Executive Officer of the State Wakf Board is empowered to take action to remove any encroachment from wakf properties and for enforcement of orders through the district administration. The Ministry of Minority Affairs has not received any details of the agreement of the Wakf Boards and the Cantonment Boards.